

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 35  
ANSWERED ON MONDAY, THE 29<sup>TH</sup> NOVEMBER, 2021  
[AGRAHAYANA 8, 1943 (SAKA)]**

**COMPETITION LAW REVIEW COMMITTEE**

**QUESTION**

**35. DR. MANOJ RAJORIA:**

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) the efforts being made by the Government for better competition laws for promoting better mechanism in corporate sector in view of the sharp growth in Indian economy;**
- (b) the alternatives suggested in this regard by the competition law review committee constituted under the chairmanship of the Secretary, Ministry of Corporate Affairs in October, 2018 in this regard; and**
- (c) the details of the points reviewed or being reviewed by the committee?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS.**

**(RAO INDERJIT SINGH)**

**(a) to (c): The Government has taken necessary steps for carrying out Amendments to the Competition Act, 2002 as and when necessary. The Competition Commission of India ('Commission') also has taken action to amend the Regulations issued by it from time to time as and when necessary to do so. Since the Commission became functional, there has been a significant growth in Indian markets. The Commission has been undertaking various initiatives from time to time to ensure effective competition and fair play in the market. These, inter-alia, include conducting market studies on relevant sectors, undertaking competition assessment of Model Concession Agreements in the infrastructure and other public delivery sectors, advocacy outreach initiatives including State Resource Person Schemes and conducting roadshows on competition laws & practices, upgradation of IT infrastructure and increased use of technology in functioning, opening of regional offices, introduction of green channel for certain combination notifications, collaboration with other international anti-trust authorities etc.**

**The Competition Law Review Committee ('Committee') in its report submitted in July 2019 had recommended, inter-alia, introduction of 'settlements & commitments' framework, provision for compounding of certain offences, provision for a green channel for certain combinations notifications, merging of DG office with the Commission for greater operational and administrative efficiency, enabling provisions to introduce necessary thresholds including a deal value threshold for merger notifications, etc. The report of the Committee is available at [www.mca.gov.in](http://www.mca.gov.in).**

\*\*\*\*\*